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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 16/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.05.2017**

Name of the Company: Narmada Construction (Indore) Pvt. Ltd.  
V/s.  
Agroh Infrastructure Developer (P) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.


**ORDER**

None present for both sides.

Insolvency and Bankruptcy Board of India by its letter dated 22.05.2017 recommended the name of Mr. Rajesh Lohia Company Secretary Insolvency Professional to act as Interim Resolution Professional.

Hence, Mr. Rajesh Lohia Company Secretary, Address: 414, Manas Bhavan Extension, 11 RNT Marg, Indore -452001, E-mail: [rlohiaandcompany@gmail.com](mailto:rlohiaandcompany@gmail.com), Mobile no. 09826063895, Landline no. 0731-4040247 is appointed as Interim Resolution Professional for a period of 30 days.

There shall be public announcement of Corporate Insolvency Resolution process as per section 15 of the Code as contemplated in section 13(1) (b) of the Code in one English Newspaper and one Regional Newspaper having circulation where the Registered office of company is located.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 24th day of May, 2017.